IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

WEDNESDAY, THE FIFTH DAY OF MARCH
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT PETITION NO: 6533 OF 2025

Between:

Mr. Tarigoppula Mahender, S/o. T. Rajaiah Aged 56 years, Occ: Retired Special Judicial Magistrate, R/o. H. NO. 9-A/760, Road No. 3, R.K. Nagar, Abbullpurmet Mandal, Ranga Reddy District, State of Telangana- 500068.

...PETITIONER

AND

1. The Honourable Chief Election Commissioner of India, Election Commission of India, Nirvachan Sadan, Ashoka Road, New Delhi - 110001
2. The Under Secretary, Election Commission of India, Nirvachan Sadan, Ashoka Road, New Delhi - 110001

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue any order or direction writ or writs more particularly on in the nature of WRIT OF MANDAMUS declaring the action of the Respondents No.1 and 2 to issuing Letter F.NO. 56/121/2024/PPS-I/406 dated 29/01/2025 is illegal, arbitrary and violative of Article 21 of the Constitution of India, and consequently and consequently set aside the the Letter F.NO. 56/121/2024/PPS-I/406 dated 29/01/2025 and direct the Respondent No. 1 and 2 to registration of Telangana Rythula Samithi (T.R.S) Party as a Political Party under Section 29A of the Representation of the People Act 1951 in the interest of justice,

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent No. 1 & 2 to register on Application dated 28-05-2024 for registration of "Telangana Rythula Samithi (T.R.S) Party" as a Political Party

under Section 29A of the Representation of the People Act 1951, pending disposal of the writ petition, in the interest of justice.

Counsel for the Petitioner: SRI TARIGOPPULA AMARENDAR

Counsel for the Respondents: SRI AVINASH DESAI, SR. COUNSEL REP. FOR SRI MOHAMMED OMER FAROOQ

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT PETITION No.6533 of 2025

ORDER *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*:

Sri T. Amarender, learned counsel for the petitioner and Sri Avinash Desai, learned Senior Counsel represents Sri Mohammed Omar Farooq, learned counsel for the respondents.

2. Heard on admission.

3. The singular prayer of the petitioner is to set aside the communication of the respondents/Election Commission dated 29.01.2025 (Annexure-P1). The petitioner has already filed a reply to the said communication on 03.02.2025 (Annexure-P2).

4. Annexure-P1 shows that the Election Commission has pointed out certain deficiencies to the petitioner and in furtherance thereof, the petitioner has already filed reply dated 03.02.2025. The decision is yet to be taken by the Election Commission and therefore, at this stage, no case is made out for interference.

5. Admission is declined.

6. Accordingly, this Writ Petition is **dismissed**. No costs.

Interlocutory applications, if any pending, shall also stand closed.

SD-K.SREERAMA MURTHY
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI TARIGOPPULA AMARENDAR, Advocate [OPUC]
2. One CC to SRI MOHAMMED OMER FAROOQ, Advocate [OPUC]
3. Two CD Copies

BN
LS

HIGH COURT

DATED:05/03/2025

ORDER

WP.No.6533 of 2025



DISMISSING THE WRIT PETITION WITHOUT COSTS

(5)

1/4/25